

PUBLIC NOTICE

THE NOTICE is hereby given that my client has agreed to purchase/acquire the right, title and interest in the immovable property viz: Gala No.7 (VII), on the First Floor of the Building known as Vikas Estate, standing on the plot of land bearing Survey No.77, Hissa No.1 and 2 bearing CTS No. 271/A, P/South Ward, Village Pahadi, Goregaon East, Mumbai -400 063 admeasuring about 5625 square feet of Built-up area from M/s. RAGZ CLOTHING PRIVATE LIMITED, a Company incorporated under the Companies Act, 1956 and having its office at C8, K.B.M Compound, Military Road, Marol Maroshi, Andheri (East), Mumbai - 400 059, more particularly described in the Schedule hereunder written.

All or any persons/persons having or claiming any right, title, benefit and/or interest whatsoever in respect of the above Gala No.7 (VII), by way of sale, exchange, mortgage, charge, gift, lease, trust, possession, inheritance, lien, easement, bequest or otherwise howsoever, is/are hereby requested to make the same known in writing along with notarized true copies of all the documents in support of the claim, to and at the office of the undersigned, within a period of 14 days from the date of publication hereof, failing which all such claims, right, title and interest if any, shall be considered waived and/or abandoned with notice.

SCHEDULE

Gala No.7 (VII) on the First Floor of the Building known as Vikas Estate, standing on the plot of land bearing Survey No. 77, Hissa No.1, and 2 bearing CTS No. 271/A, P/South Ward, Village Pahadi, Goregaon East, Mumbai - 400 063 admeasuring about 5625 square feet of built-up area.

VIPUL SHUKLA
Advocate, High Court, Bombay
Place: Mumbai 106, Vikas Building, 11, Bank Street, Fort, Mumbai - 400 001. Mobile: 9821154065

Assets Care & Reconstruction Enterprise Ltd.

2nd Floor, Mohan Dev Building, 13, Tolly Marg, New Delhi - 110001 Tel No. - 011-4313562, Fax No. - 011-4313568

POSSESSION NOTICE APPENDIX-IV (For immovable property) Rule 8 (1)

Whereas,
The Authorised Officer of IDBI Trusteeship Services Ltd. i.e. Debenture Trustee, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated 14.01.2020 calling upon the Borrower i.e. Nirmal Lifestyle Limited through its Directors /Mortgagors & Guarantors (set out in the below table):

Nirmal Lifestyle Limited	Issuer/Borrower
Sujyoti Developers Private Limited	Mortgagor
Nirmal Lifestyle (Kalyan) Private Limited	Mortgagor
Dharmesh Jain	Guarantor
Nirmal Lifestyle Holdings Private Limited	Corporate Guarantor
RRD Heights And Builders Private Limited	Mortgagor

to repay the amount mentioned in the notice aggregating to Rs. 296,51,46,103/- (Rupees Two Hundred Ninety-Six Crore Fifty-One Lakhs Forty-Six Thousand One Hundred and Three only) as on 13.01.2020 along with future interest there on w.e.f. 14.01.2020 plus accrued interest / unrealized interest at the contractual rate(s) together with incidental expenses, costs, charges, etc. till the date of payment within 60 days from the date of receipt of the said notice.

The Financial Assets / Debts of the Borrower Company were acquired by Assets Care & Reconstruction Enterprises Ltd. (ACRE) Trustee of India Real Estates 2021 Trust from Alitico Capital India Limited vide Assignment Agreement dated 04 March 2021. Pursuant to the said assignment of debt / financial assets by ACRE and in terms of the deed of assignment, it has acquired all right, title and security interest in the loans along with underlying securities and security documents of Alitico Capital India Limited, the Assignor / Original Secured lenders.

The Borrower & Guarantors having failed to repay the amount, notice is hereby given to the Borrower & guarantors and the public in general that the undersigned being the Authorised Officer of Assets Care & Reconstruction Enterprises Ltd. has taken Symbolic Possession of the property as described herein below in exercise of powers conferred upon him under sub-section (4) of Section 13 of the Act, read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 14th day of September 2022.

The Borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with such property will be subject to the charge of the Assets Care & Reconstruction Enterprises Ltd. for an amount of Rs. 296,51,46,103/- (Rupees Two Hundred Ninety-Six Crore Fifty-One Lakhs Forty-Six Thousand One Hundred and Three only) as on 13.01.2020 along with future interest there on w.e.f. 14.01.2020 plus accrued interest / unrealized interest at the contractual rate(s) together with incidental expenses, costs, charges, etc.

The borrower's attention is invited to provisions of sub-Section 8 of Section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE PROPERTY

PROJECT RRD HEIGHTS
All that piece & parcel of land bearing C.T.S. No. 555 (Part) situated at P.K.Road # Nahur Road and Jawahar Nehru Road, Mulund (West), Mumbai 400 080 admeasuring in aggregate 116,111.01 sq. mtrs. or thereabouts in the Registration District and Sub-District of Mumbai and bounded as follows : On or towards the North : Existing Nalla; On or towards the South : CTS No. 651 to 658 & CTS No. 667; On or towards the West : 18.30m. Wide Road, And, on or towards the East : CTS No. 555 (pt.)

Flat No.	BHK	Wing	Carpet Area (sq. ft.)
401	2	A	1025.21
402	2	A	1025.21
501	2	A	1025.21
701	2	A	1025.21
401	2	B	1025.21
402	2	B	1025.21
501	2	B	1025.21
502	2	B	1025.21
601	2	B	1025.21
			9226.89

Date: 14.09.2022 Authorised Officer
Place: Mumbai Assets Care and Reconstruction Enterprise Ltd.

APPENDIX IV

[See rule 8 (1)]
POSSESSION NOTICE

(for immovable property)

Whereas,

The undersigned being the Authorized Officer of **INDIABULLS HOUSING FINANCE LIMITED (CIN:L65922DL2005PLC136029)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **10.09.2021** calling upon the Borrower(s) **PANKAJ BHALCHANDRA PATIL, PANKAJ BHALCHANDRA PATIL: FLAT NO.504, SANSKAR DHAM APARTMENT, VALIVALI ROAD BADLAPUR WEST, THANE, MAHARASHTRA - 421503, SANGITA PANKAJ PATIL; FLAT NO. 504, SANSKAR DHAM APARTMENT, VALIVALI ROAD BADLAPUR WEST, THANE, MAHARASHTRA - 421503,** to repay the amount mentioned in the Notice being **Rs. 12,29,307.44 (Rupees Twelve Lakh(s) Twenty Nine Thousand Three Hundred Seven And Paise Forty Four Only)** against Loan Account No. **HLKAL00260916** as on **26.06.2021** and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken **symbolic possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **13.09.2022**.

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **INDIABULLS HOUSING FINANCE LIMITED** for an amount of **Rs.12,29,307.44 (Rupees Twelve Lakh(s) Twenty Nine Thousand Three Hundred Seven And Paise Forty Four Only)** as on **26.06.2021** and interest thereon.

The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

FLAT NO. 504, 5TH FLOOR, EKVEERA HEIGHTS A WING, SURVEY NO. 105 A/7 8P, NEAR SWAPNA NAGARI BELAVALI ROAD BADLAPUR WEST, THANE, MAHARASHTRA-421503.

Date :13.09.2022 Authorised Officer
Place: THANE INDIABULLS HOUSING FINANCE LIMITED

APPENDIX IV

[See rule 8 (1)]
POSSESSION NOTICE

(for immovable property)

Whereas,

The undersigned being the Authorized Officer of **INDIABULLS HOUSING FINANCE LIMITED (CIN:L65922DL2005PLC136029)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **08.02.2022** calling upon the Borrower(s) **ZEENATA BASSUM MUSTUFA ANSARI AND MUSTUFA AMIN ANSARI** to repay the amount mentioned in the Notice being **Rs. 24,23,366.52 (Rupees Twenty Four Lakhs Twenty Three Thousand Three Hundred Sixty Six and Paise Fifty Two Only)** against Loan Account No. **HDHLTHN00485974 (Earlier LAN Code 00000806 of DHFL)** as on **31.01.2022** and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken **symbolic possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **12.09.2022**.

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **INDIABULLS HOUSING FINANCE LIMITED** for an amount of **Rs.24,23,366.52 (Rupees Twenty Four Lakhs Twenty Three Thousand Three Hundred Sixty Six and Paise Fifty Two Only)** as on **31.01.2022** and interest thereon.

The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

FLAT BEARING NO. 204, ON THE SECOND FLOOR, A WING IN 'E BUILDING' ADMEASURING 736 SQ. FT., EQUIVALENT TO 68.40 SQ. MTRS. SITUATED AT BUILDING NAMED "NEW GLOBAL COMPLEX" BEING CONSTRUCTED ON ALL THAT PIECE AND PARCEL OF N.A. LAND BEARING SURVEY NO.63,70,71, PLOT NO.1,2,22 CITY SURVEY NOS. 2053, 2363, 5210 ADMEASURING AROUND 2573, SITUATED IN VITTHAL NAGAR, NARPOLI, BHIWANDI, DISTRICT THANE-421302, MAHARASHTRA.

Date : 12.09.2022 Authorised Officer
Place: BHIWANDI INDIABULLS HOUSING FINANCE LIMITED

Karnataka Bank Ltd. POSSESSION NOTICE

Your Family Bank, Across India. Head Office: Mangaluru-575002 CIN : L85110KA1924PLC001128

ARM Branch : Mumbai, 2nd Floor, E-Block, Phone: 022-26572816/ 26572804
The Metropolitan, Plot No. C-26 & C-27, E-Mail : mumbaiarm@kbbank.com
Bandra Kuria Complex, Bandra (East), Mumbai-400051. Website: www.karnatakabank.com

WHEREAS, the Authorized Officer of **KARNATAKA BANK LTD.**, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "said act") and in exercise of powers conferred under Section 13(12) of the said act, read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued the Demand Notices under Section 13(2) of the said Act, calling upon the borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said Notice.

S.No.1. Borrower/Mortgagors/Guarantors: (1) M/s Sai Laxmi Construction Rep by its Proprietor Mr. Bhagwat Baban Kamthe, at: Flat No.400, 4th Floor, Abhyudaya Bldg, Sudarshan Colony, Chendani, Thane (E), Maharashtra -400603 and Also at: B/B, Geetanjali Society, Thanekar Wadi, Kopti Colony, Thane-400603, (2) Mrs. Yogita Bhagwat Kamthe W/o Mr. Bhagwat Baban Kamthe, at: Flat No.B/8, Brahmaram Society, Thanekar Wadi, Kopti Colony, Thane-400603, (3) Ganesh Khandu Kashid S/o Mr. Khandu Bhanu Kashid, at: Flat No.709, Building No.13, Siddhi Vinayak Knpa CHS Ltd., Pratiksha Nagar, NR Sundar Vihar Hotel, Sion-400022, Mumbai, (4) Mrs. Sandhya Sopan Kanse W/o Mr. Sopan Kanse, at: Flat No.1201, Sunbeam Society, Nahur(W-400080), S. Mrs. Geeta Dilip Ingale W/o Mr. Dilip Ingale, at: Flat No. B-403, Sai Sadan, Bhandar All Road, Jambli Naka, Thane (W) -400601, (6) Mr. Suresh Sarjane at: Flat No.1, Swasthik Park, Brahmaram, Godbunder Road, Thane (W) -400615, (7) Mr. Ganesh Sarjane S/o Mr. Suresh Sarjane and (8) Mrs. Durga Lokhe D/o Mr. Suresh Sarjane, at: Flat No.1, Swasthik Park, Brahmaram, Godbunder Road, Thane (W) -400615. **Date of Demand Notice:** 14.12.2021. **Account No.** PSOD A/c No.527000600011901. **Amount Demanded:** Rs.72,13,281.58 **Present Balance:** Rs.80,64,89.58 (Rupees Eighty Lakh Fifty Four Thousand Eight Hundred Forty Nine and Paise Fifty Eight Only) in PSOD A/c No.527000600011901 as on 31.08.2022 plus future interest and costs from 01.09.2022. **Description of the immovable property:** All that part and parcel of All Flats (Flat No.301-450 Sq. Ft, Flat No.302-550 Sq. Ft, Flat No.303-550 Sq. Ft and Flat No.304-450 Sq. Ft.) situated on the 2nd Floor of the building, known as "MUKTI BHAVAN", Mauli Park, Market Road, Alandi, on the land bearing Survey No.A/1(3A/2B/2A/13) at Village Alandi, Devachi, Taluka Khed, District Pune and bounded by: East: Jaiswal Bungalow, West: Thanekar Dharmshala, North: Tapkir Bungalow, South: Internal Road. **Possession taken on 14.09.2022.**

S.No.2. Borrower/Mortgagors/Guarantors: (1) M/s S M Enterprises Represented by its Proprietor Mr. Shyam Mohan Menon, at: Gala No.1, Madan Cottage, Worli, Compound Lake Road, Bhandup (West), Mumbai -400078 and (2) Mrs. Shobha Mohan Menon W/o Mr. Mohan Menon, at: Twin Bungalow 53, Lake Paradise, Pune Bombay Highway, Opposite to CRPF Gate No.2, Talegaon Dabhade Station, Pune -410007. **Date of Demand Notice:** 01.01.2022. **Account No.** PSOD A/c No.527700060001101. **DPN A/c No.5277001400001001 & PSTL A/c No.5277001800010401.** **Amount Demanded:** Rs.32,41,012.84 **Present Balance:** Rs.35,52,200.84 (Rupees Thirty Five Lakh Fifty Two Thousand Two Hundred and Paise Eighty Four Only) i.e. Rs.28,41,000.44 in PSOD A/c No.527700060001101 as on 31.08.2022 plus future interest and costs from 01.09.2022. Rs.1,94,063.11 in DPN A/c No.5277001400001001 as on 30.08.2022 plus future interest and costs from 30.08.2022 and Rs.5,17,137.29 in PSTL A/c No.5277001800010401 as on 31.08.2022 plus future interest and costs from 01.09.2022. **Description of the immovable property:** All the part and parcel of Residential Premises, Twin Bungalow No.53, admeasuring built up area about 1765 Sq. Ft, building known as "Lake Paradise Scheme", constructed on Village Mouje, Talegaon Dabhade of Tal MaVal, Pune, and bounded: East: By Twin Bungalow No.54, West: By Open Space, Compound Wall, Twin Bungalow No.52, North: By Open Space, Compound Wall, Open Plot, South: By Open Space, Compound Wall, Internal Road, Row House No.3. **Possession taken on 14.09.2022.**

The borrowers/mortgagors/guarantors having failed to repay the amount, notice is hereby given to the borrowers/mortgagors/guarantors in particular and the public in general that the undersigned being the Authorised Officer has taken possession of the properties described above in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on this 14th day of September 2022.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets. The borrowers/ mortgagors/ guarantors in particular and the public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of **KARNATAKA BANK LTD., Mumbai-Mulund (West) Branch for Sr. No. 1 & Mumbai-Bandra (West) Branch for Sr. No. 2.** Authorised Officer: **KARNATAKA BANK LTD.**
Date: 14.09.2022; Place: Pune & Mumbai

FEDERAL BANK YOUR PERFECT BANKING PARTNER

Loan Collection & Recovery / Department - Mumbai Division
The Federal Bank Ltd. Loan Collection & Recovery Department - Mumbai Division, 134, 13th Floor, Jyoti Maker Chamber II, Nariman Point, Mumbai - 400021 E-mail: mumiicrd@federalbank.co.in, Phone : 022 - 22022548 / 22028427
CIN: L65191KL1931PLC000368, Website: www.federalbank.co.in

To, **SPEED POST with A/D**

1) **Mr. LALITKUMAR HARILAL JAIN**, (Principal borrower, since deceased), represented through his Legal Heir/s, **Mrs. DIMPLE LALITKUMAR JAIN, Wife of Late Mr. LALITKUMAR HARILAL JAIN**,
Address: A/404, Ruby Vihar, CTS-128, Opposite Jain Temple, Mahavir Nagar, Kandivali (West), Mumbai, Maharashtra - 400067.

2) **LEGAL HEIRS of Late Mr. LALITKUMAR HARILAL JAIN**,
Address 1: A/404, Ruby Vihar, CTS-128, Opposite Jain Temple, Mahavir Nagar, Kandivali (West), Mumbai, Maharashtra - 400067.
Address 2: Shine Polymer, 315, 3rd Floor, NEO Corporate Plaza, Ramchandra Lane Extension, Malad (West), Mumbai, Maharashtra - 400064.
Address 3: Shine Polymer, Shop No: 1, Milap Cinema, S.V Road, Kandivali (West), Mumbai, Maharashtra - 400067.

Notice issued under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as Act)

Late Mr. Lalitkumar Harilal Jain, as principal borrower had availed Federal Car Loan Facility for an amount of Rs.17,11,000/- (Rupees Seventeen Lakhs Eleven Thousand Only) bearing loan A/c no: 11997400001776, disbursed on 12/03/2021, from The Federal Bank Limited a banking company registered under the Companies Act having registered office at Always (hereinafter referred to as the bank) through its branch at Mumbai - Dadar East for purchase of vehicle after executing necessary security agreements / loan documents in favour of the Bank. This notice is issued to Mrs. Dimple Lalitkumar Jain and other legal heir/s (if any) in the capacity as legal heir/s of Late Mr. Lalitkumar Harilal Jain.

Towards the security of the aforesaid credit facilities availed from the Bank, Late Mr. Lalitkumar Harilal Jain had created security interest in favour of the Bank by way of hypothecation in respect of the following Movable property. The legal heir/s of Late Mr. Lalitkumar Harilal Jain are liable to discharge the debt/liability of the deceased Mr. Lalitkumar Harilal Jain, to the extent of properties/monies of Late Mr. Lalitkumar Harilal Jain, inherited by them.

Description of Hypothecated Movable Property
Vehicle Hyundai Creta, Model CRETA 1.5 CRDI AT SX(O), with Phantom Black Colour, bearing Registration No: MH47-AY-3006, Chassis No: MALPC813MMM140385, Engine no: D4FAMM201619, manufactured by Hyundai Motor India Limited in the year 2021 and registered with DY. Regional Transport Office Borivali, Maharashtra.

The aforesaid hypothecated security property is hereinafter referred to as 'secured asset'. The repayment of the above-secured debt has been defaulted in violation of the agreed terms and the account became a Non-Performing Asset on 11/08/2021, as per the guidelines and norms of Reserve Bank of India.

The undersigned being Authorised Officer of the Federal Bank Ltd, hereby informs you that as on 11/08/2022 a sum of **Rs.18,49,145/- (Rupees Eighteen Lakhs Forty Nine Thousand One Hundred and Forty Five Only)** together with further interest @ 11.20% per annum with monthly rest from 12/08/2022 and cost thereon is due from you jointly and severally, under your loan account: 11997400001776 with Branch Mumbai - Dadar East of the Bank.

As such, the bank as a secured creditor as envisaged under section 2(zd) of the Act hereby call upon you, as contemplated under Sec.13 (2) of the said Act, to pay the said amount with further interest thereon till the date of payment and costs/other charges within 60 days from the date of this notice, failing which the Bank as a secured creditor shall be constrained, without prejudice to any of its other rights and remedies, to take, without any further notice, the following recourse measures prescribed under section 13(4) of the Act against you.

- To take possession of the secured assets described above and transfer the said assets by way of lease, assignment or sale for realising the dues.
- To take over the management of the secured assets and transfer them by way of lease, assignment or sale for realising the dues.
- To appoint any person to manage the secured assets the possession of which has been taken over by the bank.
- To require at any time by notice in writing, to any person who has acquired any of the secured assets from you and from whom any money is due or may become due to you, to pay to the bank.

You are also put on notice that as per section 13(13) of the Act, you shall not after receipt of this notice transfer by way of sale, lease or otherwise any of the secured assets referred to in this notice in any manner whatsoever to the prejudice of the interest of the bank without its prior written consent.

You are also put on notice that Section 13(6) of the Act empowers the bank to give a valid title to the transferee all rights in, or in relation to, the secured asset transferred as if the transfer had been made by the owner of such secured asset. Please be informed that in the event of your failure to discharge your liability in full within 60 days from the date of this notice and the bank initiates remedial actions under the provisions of the Act, you shall further be liable to pay to the bank all cost, charges and expenses incurred in that connection. Your attention is also invited to the provisions of section 13 (8) of the Act, in respect of time available, to redeem the secured assets (security properties). In case the dues are not fully satisfied with the sale proceeds of the secured assets, the bank shall proceed against you for the recovery of the balance amount personally. This notice is issued without prejudice to the other rights and remedies available to the bank for recovering its dues.

Dated this 09th day of September 2022
For, The Federal Bank Ltd
Mr. Lecin C
Assistant Vice President & Division Head
(Authorised Officer under SARFAESI Act)

APPENDIX IV

[See rule 8 (1)]
POSSESSION NOTICE

(for immovable property)

Whereas,

The undersigned being the Authorized Officer of **INDIABULLS HOUSING FINANCE LIMITED (CIN:L65922DL2005PLC136029)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **28.12.2021** calling upon the Borrower(s) **ARUNA PREMJI SOLANKI, PREMJI HARI SOLANKI, VARSHA ISHWER SOLANKI AND ISHWAR HARI SOLANKI** to repay the amount mentioned in the Notice being **Rs. 14,20,763.67 (Rupees Fourteen Lakhs Twenty Thousand Seven Hundred Sixty Six and Paise Sixty Seven Only)** against Loan Account No. **HLAPVSH00461844** as on **06.12.2021** and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken **symbolic possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **13.09.2022**.

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **INDIABULLS HOUSING FINANCE LIMITED** for an amount of **Rs. 14,20,763.67 (Rupees Fourteen Lakhs Twenty Thousand Seven Hundred Sixty Six and Paise Sixty Seven Only)** as on **06.12.2021** and interest thereon.

The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

FLAT NO. 302, 3RD FLOOR, D-WING, MAULI NAGAR COMPLEX, OLD KATRAP ROAD, NEAR GITE NAGAR, D ROAD, BADLAPUR EAST, THANE - 421503, MAHARASHTRA, INDIA (AREA MEASURING 420 SQ. FT.) BOUNDED :-

Date :13.09.2022 Authorised Officer
Place: THANE INDIABULLS HOUSING FINANCE LIMITED

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF IMMEDIATE REAL ESTATE PRIVATE LIMITED

RELEVANT PARTICULARS	
1 Name of corporate debtor	Immediate Real Estate Private Limited
2 Date of incorporation of Corporate Debtor	9 th June, 2015
3 Authority under which corporate debtor incorporated / registered	Registrar of Companies, Mumbai
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U7102MH2015PTC265366
5 Address of the Resolution office and Principal Office (if any) of the Corporate Debtor	F/40, 1 st Flr, Raghuleela Mega Mall, Nr. Poisar Bus Depot, Kandivali (W), Mumbai-400 067.
6 Insolvency commencement date in respect of the Corporate Debtor	6 th September 2022 (Copy of the order received on 13 th September 2022)
7 Estimated date of closure of insolvency resolution process	5 th March 2023
8 Name & Registration No. of the insolvency professional acting as Interim Resolution professional	Name : Jayesh Natvarlal Sanghrajka Registration No. : IBBI/IPA-001/IP-P00216/2017-2018/10416
9 Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: C/o. Jayesh Sanghrajka & Co. LLP, 405-407, Hind Rajasthan Building, Dadar (E), Mumbai-400 014. Email ID : jayesh@jsandco.in
10 Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence : C/o. Jayesh Sanghrajka & Co. LLP, 405-407, Hind Rajasthan Building, Dadar (E), Mumbai-400 014. Correspondence Email ID : cirp.irepl@gmail.com
11 Last date for submission of claims	27 th September 2022 (14 days from date of receipt of order)
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13 Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	Not Applicable
14 (a) Relevant Forms and (b) Details of Authorized Representatives are available at:	(a) Web link for downloading claim forms : www.ibbi.gov.in/download/forms.html (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the **Immediate Real Estate Private Limited** on 6 September, 2022 vide order No. C.P. No. 699/IBC/2022 dated 6 September, 2022 (Date of receipt order by Interim Resolution Professional is 13 September, 2022). The creditors of **Immediate Real Estate Private Limited**, are hereby called upon to submit their claims with proof on or before 27 September, 2022 to the interim resolution professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in form, by post or by electronic means. A financial creditor belonging to a class, as listed against the Entry No. 12, shall indicate its choice of Authorized Representative from among the Three Insolvency Professionals listed against Entry No. 13 to act as authorized representative of the class in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

JAYESH NATVARLAL SANGHRAJKA
Interim Resolution Professional of
Immediate Real Estate Private Limited
Date : 15th September, 2022